

Shri J. B. Kripalani (Amroha): Mr. Deputy-Speaker, Sir, I represent unfortunately no particular section of the Indian people but as an old servant of the nation I hope I represent the whole of India.

I fully associate myself with what has been said by our Prime Minister and I congratulate him on the firm stand that he has taken at this time.

I also associate myself with all those sentiments that have been expressed here by the leaders of the different parties.

We are proud of our jawans and I pay my humble tribute of admiration to these young people who at the risk of their life are serving today the nation. I hope the nation will be worthy of their sacrifices.

I also wish to remind the nation that this is not a war of one nation against another or of one country against another. This is a kind of civil war and therefore, there should be no victory and no defeat on any side.

I hope that things will arrange themselves in such a manner that we who are brothers to each other will again remain as brothers and live in peace.

Mr. Deputy-Speaker: I accept the suggestion of Shri Mukerjee about sending some Members of Parliament to Amritsar, etc. I shall select the Members and fix the date soon.

Shri S. M. Banerjee (Kanpur): Let them be sent immediately.

11.45 hrs.

GOA, DAMAN AND DIU (ABSORBED EMPLOYEES) BILL*

The Minister of Home Affairs (Shri Nanda): I beg to move for leave to introduce a Bill to provide for the regulation of the conditions of service of persons absorbed for service in connection with the administration of the Union territory of Goa, Daman and Diu and for matters connected therewith.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the regulation of the conditions of service of persons absorbed for service in connection with the administration of the Union territory of Goa, Daman and Diu and for matters connected therewith."

The motion was adopted. ..

Shri Nanda: I introduce the Bill.

11.46 hrs.

KERALA APPROPRIATION (NO. 3)
BILL, 1965

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year, be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to provide for

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*Moved with the recommendation of the President.

[Mr. Deputy-Speaker]

the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial-year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: I shall now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2, 3 and the Schedule stand part of the Bill."

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were then added to the Bill.

Shri T. T. Krishnamachari: I move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

11.47 hrs.

KERALA APPROPRIATION (No. 4) BILL, 1965

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66, be taken into consideration."

Mr. Deputy-Speaker: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the servi-

ces of the financial year 1965-66, be taken into consideration."

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. On Monday, when the demands for supplementary grants were discussed in the House, you will be pleased to recollect—I do not know whether you were in the Chair then or you were down below here; perhaps the Speaker was in the Chair then—that the Minister, while replying to the debate on the supplementary demands, said, or rather he assured the House, that certain points which had been raised by several Members on both sides of the House, particularly I believe, with regard to pro-Chinese communist detenus in Kerala and the pro-Pakistani elements that have been arrested in Kerala recently according to the Adviser, Shri Raghavachari's statement, would be referred to the Home Minister for adequate reply or for necessary action. I do not know whether he has done so. I would like to know whether the Home Minister will reply now or later. What will happen to those points which had been raised?

Shri T. T. Krishnamachari: I need not mention when the Home Minister will reply. I said it was a question of allowances, etc., for the detenus and said that I would refer the matter to the Home Minister for consideration, and naturally, any proceedings in which a matter of this nature is mentioned, are referred automatically to the appropriate Ministry.

Shri Hari Vishnu Kamath: When will we know about the action taken on about further developments in the matter? Will it be in this session or in the next session? I would like him to enlighten the House.

Shri T. T. Krishnamachari: I said that the matter would be considered by the Home Minister. What the decision will be, whether the considerations will be favourable or partly favourable or will be negated, I am not in a position to say.

*Moved with the recommendation of the President.